

Central Administrative Tribunal  
Principal Bench

OA No. 3127 of 2003

New Delhi, this the 13th day of August, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Shri S.K. Naik, Member (A)

Shri Raj Kumar,  
S/o Late Shri Sunder Lal,  
R/o B-414, Sarojini Nagar,  
New Delhi.

.... Applicant

(By Advocate: None)

-Versus-

1. Government of NCT of Delhi through  
Chief Secretary,  
Players Building,  
I.P. Estate, New Delhi.
2. Secretary Services,  
Govt. of NCT of Delhi,  
Players Building,  
B Wing, 7 Level,  
I.P. Estate, New Delhi.
3. Joint Secretary (Services),  
Players Building, I.P. Estate,  
Govt. of NCT of Delhi.
4. Principle Secretary-cum-Commissioner,  
Food & Supply Department,  
Govt. of NCT of Delhi,  
Vikash Bhawan, I.P. Extension,  
New Delhi. .... Respondents

(By Advocate: Mrs. Rashmi Chopra)

O R D E R (ORAL)

By Justice V.S. Aggarwal:

Learned counsel for respondents states that the disciplinary proceedings are pending against the applicant. The applicant has since superannuated but subject to ultimate finding, the provisional pension and other benefits due to the applicant have since been released.

*V.S. Aggarwal*

The record reveals that there was no appearance on behalf of applicant even on 15.7.2004. It appears that the applicant is not interested in prosecuting the matter. In the absence of any appearance, dismissed for non-prosecution.

Naik  
(S.K.Naik)  
Member (A)

*Ag*  
(V.S. Aggarwal)  
Chairman

/na/